

# LOK SABHA DEBATES

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## LOK SABHA

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Wednesday, January 30, 1985 | Magha 10, 1906  
(Saka)

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*The Lok Sabha met at fifty-eight minutes  
past ten of the Clock.*

[MR. SPEAKER in the Chair]

11.00 hrs.

### OBSERVANCE OF SILENCE IN MEMORY OF MARTYRS

[English]

MR. SPEAKER : Hon. Members, as you are aware, the nation is observing two minutes silence today, in memory of those who gave their lives in the struggle for India's freedom. We shall now observe silence for two minutes. Members may Please stand in silence in their places and continue to do so till the gun sounds for the second time.

*(The Members then stood in silence for two  
minutes)*

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MR. SPEAKER : Papers to be Laid on the Table. Shri Narasimha Rao.

PROF. MADHU DANDAVATE  
(Rajapur) : Sir, before you call the hon.

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Minister, there is a very important event which the Treasury Benches and the House must take note of . . . (interruptions).

MR. SPEAKER : I am not going to allow it.

PROF. MADHU DANDAVATE : The violent events . . . (Interruptions).

MR. SPEAKER : I am not going to allow it. Nothing will go on record. Anybody can come to his own conclusion. They can blame you and you can blame them.

(Interruptions)\*\*

MR. SPEAKER : Not allowed. Nothing goes on record.

(Interruptions)\*\*

MR. SPEAKER : Order, order. Irrelevant; absolutely irrelevant.

(Interruptions)\*\*

MR. SPEAKER : Anybody can appoint a committee and make a report. Not allowed.

(Interruptions)\*\*

MR. SPEAKER : I am not going to allow it; not at all It is not relevant. Not allowed. I am not allowing it. This is irrelevant. I am not going to stand it. It is absolutely irrelevant. Anybody can appoint his own committee, They can blame this party or that party. I am not going to allow this.

(Interruptions)\*\*

MR. SPEAKER : No, I am going to go by my own conscience. I am not going to allow casting of aspersions on any one party. It is irrelevant. No. Not allowed.

(Interruptions)\*\*

11.04 hrs.

PAPERS LAID ON THE TABLE

[English]

Notifications under National Cadet Corps Act

THE MINISTER OF DEFENCE (SHRI P.V. NARASIMHA RAO) : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 13 of the National Cadet Corps Act, 1948 :—

- (1) The National Cadet Corps Amendment Rules, 1985 published in Notification No. S.R.O. 2 in Gazette of India dated the 19th January, 1985.
- (2) The National Cadet Corps (Girls Division) Amendment Rules, 1985 published in Notification No. S.R.O. 3 in Gazette of India dated the 19th January, 1985. (Placed in Library. See No. LT-348/85).

Hundred and Sixth Report of Law Commission

THE MINISTER OF LAW AND JUSTICE (SHRI A.K. SEN) : I beg to lay on the Table a copy of Hundred and Sixth Report (Hindi and English versions) of Law Commission on Section 103A, Motor Vehicles Act, 1939 regarding effect of Transfer of a

Motor Vehicle on Insurance. (Placed in Library. See No. LT-349/85).

Review on and Annual Report of Rural Electrification Corporation Ltd., New Delhi for 1983-84, National Projects Construction Corporation Ltd. New Delhi for 1983-84 etc.

THE MINISTER OF IRRIGATION AND POWER (SHRI B. SHANKARANAND) : I beg to lay on the Table :—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—
  - (a) (i) Review by the Government on the working of the Rural Electrification Corporation Limited, New Delhi, for the year 1983-84
  - (ii) Annual Report of the Rural Electrification Corporation Limited, New Delhi, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. (Placed in Library. See No. LT-350/85).
  - (b) (i) Review by the Government on the working of the National Projects Construction Corporation Limited, New Delhi, for the year 1983-84.
  - (ii) Annual Report of the National Projects Construction Corporation Limited, New Delhi, for the year 1983-84 along with Audited